# GOVERNMENT OF INDIA MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO. 4124 TO BE ANSWERED ON 20.03.2018

#### **OLD AGE HOMES**

#### 4124. SHRI MALYADRI SRIRAM: SHRI HARISH MEENA:

# Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the details of the progress made towards the establishment of old age homes in each of the 640 districts of the country with at least 150 persons in each home as per the Maintenance and Welfare of Parents and Senior Citizens Act, 2007;
- (b) the details of the measures taken to generate awareness amongst the elderly towards their rights under the Maintenance and Welfare of Parents and Senior Citizens Act, 2007;
- (c) the details of the itemised break up of components that has been used to arrive at the monthly allowance upper limit of Rs. 10,000; and
- (d) whether the Government proposes to encourage productive ageing and provide the elderly with opportunities to contribute meaningfully to the society and if so, the details of the proposed plan thereof?

#### ANSWER

# MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA)

- (a): Section 19 of the Maintenance and Welfare of Parents and Senior Citizens (MWPSC) Act, 2007, directs State Governments to establish and maintain Old age homes, atleast one in each district, as it may deem necessary, for a minimum of 150 indigent senior citizens. Details of progress made by the State Governments/UT Administrations in this regard is placed at **Annexure-I**.
- (b): To generate awareness amongst elderly regarding their rights, to promote inter-generational bonding and to enable them to lead a life of dignity, this Ministry conducts a weekly radio programme 'Sanwarti Jaye Jeevan Ki Rahein'. Further, advertisements are periodically put up in Metro Train, Delhi; inside panels of Monorail, Mumbai; LCD/LED panels at Railway Stations; Audio announcement at Bus Stations; Audio-video spots etc. Further, under the Central Sector Scheme of Integrated Programme for Older Persons, grant-in-aid is given to Institutions, Non-Governmental Organisations, Nehru Yuva Kendra Sangathans, Universities/Colleges, local bodies etc. in undertaking awareness generation campaigns, namely workshops, seminars, street

plays etc. about various policies and programmes for senior citizens. Apart from this, State Governments also take measures in awareness generation as given in **Annexure-II**.

- (c): As per the Model Rules framed under the MWPSC Act, 2007, which has been adapted/adopted by the State Governments/UT Administrations, the maximum maintenance allowance of Rs. 10,000/- which a Tribunal may order the opposite party to pay shall be fixed in such a manner that it does not exceed the monthly income from all sources of the opposite party, divided by the number of persons in his family, counting the applicant or applicants also among the opposite party's family members.
- (d): National Policy on Older Persons, 1999 views life cycle as a continuum, and an important thrust of the Policy is on active and productive involvement of older persons and not just their care. Under the Central Sector Scheme of Integrated Programme for Older Persons, there is provision for giving grant-in-aid for running of Volunteers Bureau for Senior Citizens in order to utilise the skills, talents and experience of the elderly for the benefit of society, and for formation of Senior Citizens Associations/Vridha Sanghas/Self-Help Groups to mobilise senior citizens, articulate their interests, promote and undertake programmes and activities for their well being.

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# ACTION TAKEN BY STATE GOVERNMENTS/UT ADMINISTRATIONS REGARDING ESTABLISHMENT & MAINTENANCE OF OLDAGE HOMES UNDER THE MAINTENANCE AND WELFARE OF PARENTS AND SENIOR CITIZENS ACT, 2007

S.No.	Action Taken Report
1.	Bihar:
	<ul> <li>Total No. of Old Age Homes- 08 (Run with Central Assistance- 03, State Assistance-05)</li> </ul>
2.	Chhattisgarh:
	<ul> <li>Total No. of Old Age Homes- 21 (run with Central Assistance- 2, State Govt. – 1, State Assistance- 12, NGOs independently- 6)</li> </ul>
3.	Goa:
	• Institute of Public Assistance (Provedoria) is running 10 OAHs in North and South Goa districts.
	• Govt. implements Sanjeevani Scheme in which Rs. 5.93 lakhs is provided to the NGOs.
	• Ummid Day Care Centre for Senior Citizens has been set up in the state of Goa with the help of NGOs. At present, there are 37 centres.
4.	Gujarat:
	Total No. of Old Age Homes- 170 (run by NGOs independently)
5.	Himachal Pradesh:
	• No. of Old Age Homes in the State- 5 (OAHs run with Central Assistance- 01, State Govt. – 04)
6.	Jharkhand:
	<ul> <li>Total No. of Old Age Homes- 07 (run with Central Assistance- 03, State Govt. – 04)</li> </ul>
	• At present, Old Age Homes in following districts has been established and are being managed- Ranchi, Hazaribagh, Jamshedpur and Giridih.
	• Establishment of Old Age Homes in following districts is in progress-Gadhwah, Simdega, Dhanbaad, Kodrama, Chaibasa, Dumka and Palamu.
	• In rest of the districts process of establishment of the Old Age homes is taking place in a phased manner.
7.	Kerala:
2	• Total No. of Old Age Homes- 547 (run by the State Govt. – 15, NGOs independently- 532)
	• The Old Age Homes are functioning under Social Justice Department, wherein inmates of the institutions are provided with free shelter, food, clothing, medicines and facilities for recreation as well.

 Kerala Social Security Mission provides additional facilities to Old Age Homes including additional care givers, if necessary. • NGOs also run Old Age Homes with the Grant-in-Aid from the Government or through Public donations. The functioning of these institutions under NGOs are monitored by the Orphanage Control Board. 8. Madhya Pradesh: • Total No. of Old Age Homes- 67 (run by the NGOs independently) 9. Maharashtra: Old Age Homes (General)- This scheme started from 1963; total- 32 GIA OAHs running through Voluntary Organisations. person should be a citizen of Maharashtra. these old age homes are run by voluntary organization on aided basis; each OAH have sanction strength of 50 persons; maintenance allowance of Rs. 900/- is given to each person per month Matoshree Old Age Homes- this scheme started from 1995- total- 28 OAHs in operation These are run by voluntary organizations without any aid from the Govt.; Each OAH has intake capability of 100 persons; Facilities provided- bedding, clothing, meal and medical facilities • Private Old Age Homes- there are about 60 OAHs run by voluntary organization without Government aid They charge reasonable fees from the inmates. There are 17 District in a State have no aided oldage homes. Hence, Govt. is keen to start OAHs after accessing a feasibility and took appropriate step according to the provisions of the Act, 2007. 10. Meghalaya: 01 Old Age Home and 01 Day Care Centre has been established under State Plan Scheme. 11. Mizoram: 01 Old Age Home at Aizawl District run by State Government and 01 run by NGO at Serchhip District. 12. Nagaland: • 03 OAHs in 3 districts run by NGOs through GIA given by the Government. 13. Odisha: For establishment and maintenance of OAHs, proposal under active consideration. 14. Punjab: The Govt. of Punjab is running an Old Age Home at Hoshiarpur and 35 Old Age Homes/Day Care Centres are being run by NGOs.

15.	Rajasthan:
	• Total No. of Old Age Homes- 81 (run by State Govt 07, NGOs independently-74).
16.	Sikkim:
	<ul> <li>Total No. of Old Age Homes- 02 (run with State Assistance- 02).</li> <li>Ishwarambha Samiti Sangh and Tintek Lee Aal Sangh (NGOs) are running an</li> </ul>
ir iri s Si stra d	Old Age Home at Jalipool, East Sikkim and Tintek, East Sikkim respectively and the Department is providing an annual grant in aid to support the NGOs.
Ales e i	• The Department is also establishing an old Age Home (Jyestha Nagrik Sewa Samman Kendra) at Boomtar, Namchi South Sikkim and the Project is being
	funded by the North Eastern Council. The Tender process has been completed very recently for construction of the Home.
17.	Tripura: A degree location and the language and applied a location and the language and the
	<ul> <li>There is 01 (100 seat capacity) Old Age Home named Mahatma Gandhi Old Age Home at Narsingarh, West Tripura run by State Government of Tripura.</li> <li>There are 03 OAHs run by NGOs (two in West Tripura and one in North Tripura)</li> </ul>
aria (1)	Tripura).
18.	Uttar Pradesh:
	<ul> <li>Total No. of Old Age Homes- 12 (run with Central Assistance- 11, State Govt. – 01)</li> </ul>
	<ul> <li>For establishment and management of Old Age Homes for senior citizens, funds for Rs. 5.00 crore under income and expenses for the financial year 2014-15 were arranged by the State and for the management of Old Age Homes effective proceedings through P.P.P are in process.</li> <li>22 OAHs have become functional in 2014-15. Remaining 53 functional by 2016.</li> <li>SOP for running of OAHs has been issued.</li> </ul>
19.	Uttarakhand:
	Total No. of Old Age Homes- 02 (run by State Govt. – 01, NGOs independently-01)
20.	West Bengal:
	<ul> <li>Total No. of Old Age Homes- 24 (run with Central Assistance- 23, State Govt 01)</li> </ul>
UNIO	N TERRITORIES:
1.	Andaman and Nicobar islands:
	Total No. of Old Age Homes- 02 (run by NGOs independently)
2.	Chandigarh:
	• Total No. of Old Age Homes- 26 (run by the State Govt01, NGOs independently- 25)

- Senior Citizens' Home in Sector 43, Chandigarh is being run by Chandigarh Women Child & Development Corporation. In this Home, the senior citizens can get admission by paying boarding and lodging charges.
- Home for Old and Destitute People is being run in sector 15, Chandigarh where the residents are provided free boarding, lodging and all the necessities of life including medical care and pocket allowance of Rs. 500/pm. This Home is being managed by the Chandigarh Scheduled Castes, Backward Classes, Minorities Finance & Development Corporation.
- 02 Day Care Centers for senior citizens with disabilities: one each in Aasha Kiran, sector 46 and Home for Old and Destitute People have been set up on 24.7.2014 in order to provide quality clinical and social services in a safe and supportive environment.
- Voluntary Organisation Sri Sathya Sai Trust is also running a Home for Old in Sector 30-B, Chandigarh. In this Home, boarding and lodging facilities are being provided at very nominal rates.
- 100% funds are provided by the Chandigarh Administration to the Chandigarh SC, BC & MF&DC for running Home for Old & Destitute People.

# 3. Dadra and Nagar Haveli:

 UT Administration of Dadra & Nagar Haveli has allotted land for construction of Old Age Home at village Dapada, DNH. After construction by PWD, the Old Age Home will be set up and necessary policy/mechanisms will be framed by the UT Administration of Dadra & Nagar Haveli for effective running of the Old Age Home.

#### 4. Lakshadweep:

- The natives of Lakshadweep follow Joint family system. However there was a proposal for setting up of Old Age Home in one of the island under MPLA fund. However, during the course of visit to the constituency, number of senior citizens told that there is no need of any Old Age of Home in the island and they are getting full attention in their families and therefore for the time being the proposal has been dropped.
- At present there are no Old Age Homes existing in Lakshadweep.

#### 5. NCT of Delhi:

- 02 Old Age Homes are running, one at Lampur & other at Bindapur;
- 10 more Old Age Homes are in construction stage.

#### 6. **Puducherry**:

 Total No. of Old Age Homes- 10 (run by the State Govt. – 07, State Assistance-03)

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# ACTION TAKEN BY STATE GOVERNMENTS/UT ADMINISTRATIONS REGARDING PUBLICITY, AWARENESS ETC. FOR WELFARE OF SENIOR CITIZENS UNDER THE MAINTENANCE AND WELFARE OF PARENTS AND SENIOR CITIZENS ACT, 2007

S.No.	ACTION TAKEN REPORT
1.	Arunachal Pradesh:
	<ul> <li>After adoption of the Arunachal Pradesh Maintenance and Welfare of Parents and Senior Citizens Rules, necessary publicity will be done.</li> </ul>
2.	Maharashtra:
	Publicity for schemes of Senior Citizen is done through newspapers, hoardings, and flex boards periodically.
3.	Meghalaya:
	Through the District Social Welfare Officers
4.	Mizoram:
	<ul> <li>The provisions of the Act are given wide publicity through public media. The Rules have been translated into Local dialect and widely distributed.</li> <li>Publicity is also done through discussion on television;</li> <li>Police Officers and NGO were given sensitization and awareness training on issues</li> </ul>
	of the Act; • The State Council for Older Person is set up to address the issues relating to the
	<ul> <li>welfare of senior citizens.</li> <li>Awareness trainings to Central and State Government Officers is under process</li> </ul>
5.	Odisha:
	<ul> <li>Action has been taken by the State Government on all the provisions under Section 21 and Section 22 of the Act.</li> </ul>
6.	Punjab:
	<ul> <li>Finances are awaited for awareness.</li> <li>Process for providing training to the officials of the concerned deptt. is by Mahatma Gandhi State Institute of Public Administration Chandigarh.</li> </ul>
7.	Sikkim:
	• The Sikkim State Legal Services Authority is organizing Awareness Programme in every nook and corners of the State.
	• The Department is also providing grants to one NGO called "Sikkim Senior Citizen Society" for creating awareness generation and publicity upto the grass root level including, Universities, colleges and schools.
8.	Tripura:

- Publicity of the provisions of the Act is being done whenever there is Police-Public Interface programme like PRAYAAS, a scheme of Community Policing Tripura State.
- Instructions are being issued to all concerned police units for sensitization of police personnel of all ranks regarding the provisions of the Act.
- Awareness programmes on senior citizens are conducted by different institutions;

### 9. Uttar Pradesh:

- For wide publicity of the provisions of the Act, directions have been issued to District Magistrate.
- U.P. State Senior Citizen Welfare Policy, 2016 have been issued on 21.03.2016 in which proper focus is made for the purpose of periodic sensitization/awareness training on issues relating to this Act, and for effective coordination between services being provided by the concerned Ministries/Dept.

#### **UNION TERRITORIES:**

### 1 Chandigarh:

- Provisions of the Act are given wide publicity through Awareness Camps, Pamphlets, Posters etc.
- The Police officials of Chandigarh Police are being trained on the issues relating to this Act from time to time.

# 2. Dadra and Nagar Haveli:

- The Dadra & Nagar Haveli MWPSC Rules, 2010 has been notified and published in the Official Gazette of this UT.
- An action is being taken for wide publicity through Public media including the television, radio and the print at regular intervals.
- Necessary instructions/ directions have been given to the members of the judicial service and Police Officers in the matter.
- The Police officers are also being sensitized and the awareness training is being given to the Police officials on the issues relating to this Act.

# 3. Lakshadweep:

- The Act has already published in Lakshadweep Official Gazette for the awareness of all concerned as well as local public;
- Trainings are undertaken from time to time;

#### 4. NCT of Delhi:

 On 1<sup>st</sup> Oct, Advertisement on Govt. run schemes are published in leading newspapers.

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